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PART IV

**Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.**

ENERGY AND PETROCHEMICALS DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 18th January, 2021.

GUJARAT ORDINANCE NO. 2 OF 2021.

AN ORDINANCE

further to amend the Pandit Deendayal Petroleum University Act, 2007.

WHEREAS the Legislative Assembly of the State of Gujarat is not in session;

AND WHEREAS the Governor of Gujarat is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Pandit Deendayal Petroleum University Act, 2007.

Guj. 14 of
2007.

NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely:-

1. Short title and Commencement.- (1) This Ordinance may be called the Pandit Deendayal Petroleum University (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Guj. 14 of 2007 to be temporarily amended.- During the period of operation of this Ordinance, the Pandit Deendayal Petroleum University Act, 2007 (hereinafter referred to as the “the principal Act”) shall have effect subject to the amendments specified in sections 3 to 6.

3. Amendment of long title of Guj. 14 of 2007.- In the principal Act, in the long title, for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.

4. Amendment of section 1 of Guj. 14 of 2007.- In the principal Act, in section 1, in sub-section (1), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.

5. Amendment of section 2 of Guj. 14 of 2007.- In the principal Act, in section 2,-

(1) in clause (xii), for the words “Bombay Public Trust Act”, the words “Gujarat Public Trusts Act” shall be substituted;

(2) in clause (xiii), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.

6. Amendment of section 3 of Guj. 14 of 2007.- In the principal Act, in section 3,-

(1) in sub-section (1), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted;

(2) in sub-section (2), for the words “Pandit Deendayal Petroleum University”, the words “Pandit Deendayal Energy University” shall be substituted.

STATEMENT

The Pandit Deendayal Petroleum University was established in the year of 2007 with the mandate to emerge as a world class Institution of Excellence in Energy Education, Research and Innovation which will prepare and sensitize the youth and ultimately the society for radical yet sustainable societal transformation, and with specific mission to Undertake unique obligation for Education in Energy Engineering and Management with special responsibilities in domain specific aspects of Energy & Infrastructure. As the name of the University being focused on 'Petroleum', it was started with the offering of two years PG Program in Petroleum Management and of UG and PG programs in Petroleum Engg., through the establishment of School of Petroleum Management and School of Petroleum Technology.

In 2009, the PG & Ph. D. level programs in Solar Energy are also started, along with the PG program in Nuclear Energy. In the same year, the School of Liberal Studies was established to complement technology with community spirit and creative thinking.

The School of Technology started in 2010 to offer UG, PG and Ph. D. level programs in several other branches of engineering, has been the biggest School of the University in terms of strength of students, faculty and infrastructure. The School of Technology continues the University's vision on "Energy" and launched several initiatives pertaining to energy sector.

Thus, since the year 2009, PDPU has evolved and expanded its programs beyond petroleum sector in the following ways:

- (1) M. B. A. program in Energy & Infrastructure so as to also include Renewable Energy and Power Sectors besides the training programs of Power Sector engineers.
- (2) Ph. D. students' pursuing research in the areas of renewable energy, Smart Grid and also Integration of Solar Power with natural gas based electricity.
- (3) The broad spectrum of all UG and PG level programs includes Conventional and Non-Conventional Energy to a great extent.
- (4) Research Centers functional at the University:
 - (i) Solar Research & Development Centre (2012)
 - (ii) Centre for Geo Thermal Energy (2013)
 - (iii) Centre for Biofuel & Bioenergy Studies (2015)
 - (iv) International Automobile Centre of Excellence (2019)
 - (v) Centre for Research on Carbon Dioxide - carbon capture and utilization (2019)
 - (vi) Centre of Excellence in Water Technology (2019)

- (vii) Centre for Technology Business Incubation at PDPU-IIC (2019)
- (viii) 45 MW production of Mon crystalline Solar Photo Voltaic panel (2020)
- (ix) Translational Research Centre (TREC) (2020)
- (5) 'Suzlon Renewable Energy Chair Professorship' instituted by M/s Suzlon Energy Limited.
- (6) Social Studies undertaken regarding Energy Policy and Security.
- (7) 1 MW Solar Plant operational on the campus since the year 2012.
- (8) Curriculum revitalized in recent focusing more on Energy.
- (9) NAAC Peer Team also recommended during its visited at PDPU in December 2016, in its report that "it is advised to replace the word 'Petroleum' from the name through amendment of the Act.

In view of above, it appears fair and logical to change the name of the University from Pandit Deendayal Petroleum University so as to reflect its spectrum focused on Energy and thereby it may be renamed as the Pandit Deendayal Energy University; and accordingly the Pandit Deendayal Petroleum University Act is proposed to be amended so as to replace therein the name "Pandit Deendayal Petroleum University", with the words "Pandit Deendayal Energy University".

As the Legislative Assembly of the State of Gujarat is not in session, this Ordinance is promulgated to amend the said Act to achieve the aforesaid objects.

Gandhinagar,
Dated the 16th January, 2021.

ACHARYA DEVVRAT,
Governor of Gujarat.

By order and in the name of the governor of Gujarat,

SUNAINA TOMAR,
Additional Chief Secretary to Government.
